

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2026 along with IA No. 147/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 11C and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (As Amended), and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to the Central Transmission Utility of India Limited to consider the Petitioner's request for reallocation of the 220 kv terminal bay from Bay No. 227 to Bay no. 208 at Gadag-II pooling station, along with consequential reliefs thereof.

Petitioner : SolarXL Beta Energy Private Limited (SBEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, SBEPL
Shri Nishant Kumar, Advocate, SBEPL
Shri Ankitesh Ojha, Advocate, SBEPL
Shri Atul Agarwal, SBEPL
Shri Mayank Bhardwaj, SBEPL
Shri Rohit Ahuja, Advocate, SBEPL
Ms. Anjali Dhingra, Advocate, SBEPL

Record of Proceedings

Learned counsel for the Petitioner, SBEPL, submitted that the present Petition has been filed *inter alia* seeking appropriate directions to Respondent, CTUIL, to consider the Petitioner's request for reallocation of the 220 kV terminal bay from Bay No. 227 to Bay No. 208 at Gadag-II pooling station, along with consequential reliefs thereof. He further circulated a list of dates of events and submitted that CTUIL has, vide subsequent letters, communicated that the Petitioner does not meet the criteria prescribed under Regulation 11C and the detailed procedure issued thereof and thus its application for re-allocation is liable to be closed. He highlighted that the Petitioner had

already made the substantive requests for reallocation of the said bay on several occasions before the last date applicable in its case, i.e., 19.6.2026. However, since the Reallocation Procedure under the GNA Regulations was approved only on 9.6.2026 and the prescribed formats were made available in August 2026, the Petitioner, as on 19.6.2026, could neither submit a format that had not been issued nor apply through a mechanism that had not been operationalised. Accordingly, he also prayed for an interim direction to CTUIL to maintain *status quo* with respect to Bay No. 208, including continuation of the interim arrangement recorded in the Minutes of Meeting dated 2.4.2026, and not create any third-party rights therein during the pendency of the present Petition.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent, CTUIL.

(b) The Respondent to file its reply within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(c) The CTUIL was directed to file on an affidavit within two weeks whether the present case of the Petitioner to rearrange the Connectivity from Bay No. 227 to Bay No. 208 at same Substation Gadag-II is covered under Regulation 11.4 of the GNA Regulation or not? Also provide the justification for the same.

(d) In the interim, CTUIL is directed to maintain *status quo* with respect to re-allocation of Bay No. 208 at Gadag II PS till the next date of hearing. However, the aforesaid order directing *status quo* has been passed without prejudice to the rights and contentions of the parties on merits.

3. The matter will be listed for the hearing on **15.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)